

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 975

Dated: 04-10-2017

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pariksha Parmar

D/O Sunil Kotwal

R/O H.No.54, Lane No.2, Karan Nagar, Jammu

vide notification No.700 dated: 03.02.2011 for a period of one year has been extended till **28.09.2018** after condonation of delay and subject to the verification of his/her Certificate/LL.B Degree from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 04-10-2017
Joint Registrar (Adm.)

No: 24866-71/LP Dated: 04-10-2017

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K, Srinagar for uploading on the website.
6. Ms. Pariksha Parmar, Advocate
.....for information and necessary action.

(Signature)
Joint Registrar (Adm.) 04-10-2017